

River Conservation Plan (NRCP) for its restoration especially after September, 2014 floods in valley which has led to the threat of its massive degradation; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) No proposal has been received from the Government of Jammu and Kashmir for restoration of river Jhelum under the National River Conservation Plan.

(b) In view of para (a) above, question does not arise.

Environmental clearance to projects

1311. PROF. M.V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the percentage of projects, out of the total number of applications received, which got environmental clearance from the Ministry during the last two years and such percentage during 2009 to 2014;

(b) whether the speedy clearances of development projects may compromise the ecological security;

(c) if so, what steps Government intends to take to ensure that ecological security is not compromised; and

(d) if not, the details of manners in which it would not be compromised?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) The percentage of projects, out of the total number of applications received, which got environmental clearance from the Ministry during the last two years are 53.86% in 2014 and 90.70% in 2015. Average percentage of such projects for the period from 2009 to 2014 is 87.79%.

(b) to (d) The Environment Impact Assessment Notification, 2006 under the Environment (Protection) Act, 1986 governs the process of grant of prior Environmental Clearance for activities mentioned in the schedule of the Notification. The process of prior Environmental Clearance includes screening, scoping, public consultation and appraisal. The process includes prescription of Terms of Reference, collection of data, preparation of draft EIA/EMP report, public consultation, finalisation of EIA/EMP report, appraisal by the Expert Appraisal Committee and examination in the Ministry for grant of Environmental Clearance. The statutory provisions laid down for carrying out the process of grant of prior Environmental Clearance ensures that ecological security is not compromised.